

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/62 /2011 - EX[DB]

Date **25/08/2011**

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S GLAMOUROOM TAPS PVT. LTD.,
A-452-454, CHOPANKI INDUSTRIAL AREA, BHIWADI.
M/S GLAMOUROOM TAPS PVT. LTD.,

Appellant

Vs
Respondent

C.C.E. JAIPUR I

I am directed to transmit herewith a certified copy of **Final order No.756/ 2011 EX[DB]** dated 16-8-11
passed by the Tribunal under **Section 35-C(1) of Central Excises Act, 1944**



Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. JAIPUR I

N.C.R.BUILDING, STATUE
CIRCLE, "C" SCHEME, JAIPUR
302005.

2. Adv. / Consult

NONE

3. C.D.R

4. Bar association. CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

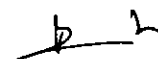
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd. LAW House.1-8.Sector - 10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file



Assistant Registrar
(Excise Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision:16.8.2011

Central Excise Appeal No.62 of2011

[Arising out of order in appeal No.391(DKV)CE/JPR-I/2010 dated 20.9.2010 passed by the Commissioner of Central Excise (Appeals), Jaipur.

For Approval and Signature:

Hon'ble Ms. Jyoti Balasundaram, Vice President

Hon'ble Shri Rakesh Kumar, Technical Member

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 26 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 26 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

M/s Roca Bath Room Products Private Limited
(Formerly known as M/s Glamouroom Taps Pvt. Ltd.

.. Appellant

Vs.

C.C.E. & Customs, Jaipur

... Respondent

Appearance:

None for the applicants/appellants

Shri N. Pathak, Authorized Departmental Representative(DR) for the Revenue

Coram: Hon'ble Ms. Jyoti Balasundaram, Vice President
Hon'ble Mr. Rakesh Kumar, Technical Member

FINAL Oral Order No. 756/2011-EX

Per Ms. Jyoti Balasundaram:

The appellants have not complied with the requirement of the pre-deposit as per Stay Order No.608/2011-Ex., dated 13.5.2011. Therefore, the appeal is dismissed for non-compliance with the statutory requirement of Section 35F of the Central Excise Act, 1944.

(Jyoti Balasundaram)
Vice President

(Rakesh Kumar)
Technical Member

scd/